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O.A.NO.58/09

ORDER DATED 10.2.2009

Heard Shri P.K.Mohapatra, learned counsel for the applicant and Shri S.K.Ojha, learned Standing Counsel, on whom a copy of this O.A. has been served, appearing on behalf of the Respondent-Railways.

The grievance of the applicant herein is that he has not received his salary for the period from 22.06.07 to 10.2.2008 even though he had continued in the post of Cabin Lever Man by virtue of the interim order of this Tribunal staying the operation of the transfer order, subsequently, quashed by this Tribunal vide its order dated 7.5.2008 in O.A.No.380/07. In this regard, the applicant has already submitted a representation dated 18.7.2008 vide Annexure-A/2 for release of salary for the aforementioned period which is pending disposal with Respondent No.2.

Having considered the submissions made above, Respondent No.2 is directed to consider the representation at Annexure-A/2 regarding payment of salary to the applicant for the period in question within a period of 30 (thirty) days from the date of receipt of copy of this order.

With the above direction, this O.A. is disposed of at the stage of admission. No costs.

A copy of the O.A. along with this order be sent to Respondent No.2 for compliance and copies of the order be made over to the learned counsel for both sides.

  
(C.R.MOHAPATRA)  
ADMINISTRATIVE MEMBER